



GAHC010287652019

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**THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

Case No. : PIL/72/2019

KAMALSING BEY

VERSUS

**1: THE UNION OF INDIA AND 7 ORS. REP. BY THE SECY., MINISTRY OF
DEVELOPMENT OF NORTH EASTERN REGION, NEW DELHI**

**2:THE STATE OF ASSAM REP. BY COMM. AND SECY. GOVT. OF ASSAM
PUBLIC HEALTH ENGINEERING DEPTT. DISPUR GHY-06**

**3:THE CHIEF ENGINEER PUBLIC HEALTH ENGINEERING DEPTT. GOVT. OF
ASSAM LICHUBAGAN HENGRABARI ROAD HENGRABARI GHY- 36**

**4:THE ADDL. CHIEF ENGINEER PUBLIC HEALTH ENGINEERING DEPTT.
KARBI ANGLONG AUTONOMOUS COUNCIL ZONE DIPHU KARBI
ANGLONG ASSAM**

**5:THE PRINCIPAL SECRETARY KARBI ANGLONG AUTONOMOUS COUNCIL
KARBI ANGLONG DIPHU ASSAM**

**6:THE DY. COMMISSIONER
KARBI ANGLONG DISTRICT DIPHU ASSAM**

**7:SUM RONGHANG
THE THEN EXECUTIVE MEMBER
KARBI ANGLONG DIST. DIPHU ASSAM**

**8:THE CENTRAL BUREAU OF INVESTIGATION REP. BY THE DIRECTOR
BLOCK NO. 3 CGO COMPLEX LODHI ROAD NEW DELHI- 11000**



For the Petitioner(s) : Mr. A. Goyal, Advocate.

For the Respondent(s) : Mrs. A. Gayan, Central Govt. Advocate for respondent No.1.
: Mr. D. Gogoi, Standing Counsel, PHE for respondent Nos.2 & 3.
: Mr. R.S. Ronghang, Advocate for respondent Nos.4 & 5.
: Ms. A. Longkumer, Advocate for respondent No.6.
: Mr. P.P. Gogoi, Advocate for respondent No.7.

- B E F O R E -

HON'BLE THE CHIEF JUSTICE MR. VIJAY BISHNOI
HON'BLE MR. JUSTICE SUMAN SHYAM

09.05.2024

(Vijay Bishnoi, CJ)

This PIL petition is filed by the petitioner essentially raising a grievance regarding non-completion of the "Augmentation of Greater Diphu Water Supply Scheme in Karbi Anglong District". It is the main concern of the petitioner that the Government of Assam is not taking any effective steps for the purpose of implementation of the above referred Water Supply Scheme.

On 23.02.2024, learned Additional Advocate General, Assam has placed on record a copy of the communication dated 30.11.2023 sent by the Additional Director (PP), Transformation & Development Department, Government of Assam to the Deputy Secretary, Ministry of Development of North Eastern Region (DoNER), Government of India for the purpose of supplying some information so that the Central Government may release appropriate fund for the purpose of implementation of the above referred Water Supply Scheme.

Mr. D. Gogoi, learned standing counsel, PHE Department has submitted that the matter is under active consideration with the Central Government and the State of Assam is hopeful that necessary fund will be provided by the Central Government for the purpose of implementation of the above referred Water Supply Scheme very soon.



Mr. A. Goyal, learned counsel appearing for the petitioner has submitted that he has not been able to make any contact with the petitioner since long and, therefore, pleaded no instructions in the matter.

Taking into consideration the fact that the State Government has already approached the Central Government for the purpose of providing fund for implementation of the aforesaid Water Supply Scheme and the matter is now under active consideration with the Central Government, we deem it appropriate to close this PIL petition with the expectation that the Central Government will soon release the fund for the purpose of implementation of the aforesaid Water Supply Scheme and on availability of the said fund, the State Government shall implement the Scheme without any further delay.

Ordered accordingly.

JUDGE

CHIEF JUSTICE

Comparing Assistant